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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1691 OF 2004

New Delhi, this the 16th day of July, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, MEMBER (A)

Kishore Kumar S/o Shri Kiram Chand,
R/o 373, Type-2, Meer Dard Lane,
MAMC Campus, New Delhi-2.

.....Applicant

(By Advocate : Shri R.K. Shukla for Shri A.K. Bhagat)

Versus

Govt. of N.C.T. of Delhi, through

1. The Secretary,
Health & Family Welfare Department,
9th Level, Delhi Secretariat,
IP State, New Delhi-02.
2. The Director,
Directorate of Health Services,
F-17, Karkardooma, New Delhi.
3. The Deputy Director Admin.,
Maulana Azad Medical College,
New Delhi.

.....Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL :-

The grievance of the applicant is that he had been selected for Group 'D' post, i.e., Post Mortem Attendant but instead of issuing appointment letter vide the impugned order of 1.4.2004 the offer of appointment has been withdrawn on administrative reasons.


2. The applicant contends that there are neither valid reasons nor the right of the applicant in this regard can be deviated.

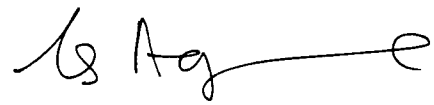
3. The applicant has already submitted a representation dated 5.1.2004 in this regard, a copy of which is annexed at Annexure A/6.



4. Keeping in view the same, it is directed that respondent No.2 would consider the facts and dispose of the representation by passing a speaking order preferably within three months from the date of receipt of a certified copy of this order and communicate it to the applicant.

5. With these directions, the present Original Application is disposed of at the admission stage itself.


(S.A. SINGH)
MEMBER (A)


(V.S. AGGARWAL)
CHAIRMAN

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